

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP No.240/Chd/Hry/2017

In the matter of:

M/s Online 24X7 India Pvt. Ltd.

...Petitioner

Versus

Registrar of Companies,
NCT of Delhi & Haryana.

...Respondent

Present: Mr. F.S. Dhiman, Advocate for the petitioner and Mr. Sunil Lohan, Director in person.
Dr. Raj Singh, Registrar of Companies, Punjab & Chandigarh, and Himachal Pradesh.

It is stated by the learned counsel that affidavit of service has been filed and that the tracking report shows that Income Tax Department was served only on 04.12.2017. Registrar of Companies has already filed his report. List the matter on 25.01.2018 for awaiting representation, if any, from the Income Tax Department. In the meanwhile, the petitioner-company shall be able to make efforts for realisation of pending amount due to the company and for the payment or discharge of the liabilities already existing or obligations of the company as provided in Section 250 of the Companies Act, 2013. The concerned bank shall comply with these directions.

Sd/-
(Justice R.P. Nagrath)
Member(Judicial)

December 07, 2017

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